Annexure-1
Name of the corporate debtor: S.L.O. Industries Limited ; Date of commencement of liquidation: 21.01.2022; List of stakeholders as on: 12.10.2023
List of secured financial creditors

(Amount in  $\square$ )

| Sl. | Name of  | Details of claim | received          | Details of claim admitted |  |   |     |   |   |   | Amount of           | Amount of | Amount   | Amoun R | Remarks   |
|-----|--|------------------|-------------------|---------------------------|--|---|-----|---|---|---|---------------------|-----------|----------|---------|---|
| No  | . creditor   | Date of receipt  | Amount<br>claimed |                           |  | covered by<br>security<br>interest                          |     | Security Interest   | Amoun<br>t<br>covere<br>d by<br>guaran<br>tee | % share in<br>total amount<br>of claims<br>admitted | contingent<br>claim | -         | rejected |         | , if any  |
| 1   | Union Bank of<br>India (Formerly<br>Corporation<br>Bank) | 17/02/2022       | 4414922366        | 4414922366                | Secure<br>d<br>Financi<br>al<br>Credito<br>r | To be<br>arrived after<br>receipt of<br>valuation<br>report | Yes | Hypothecation of Current Assets and Fixed assets of the CD as per the claim form - Annexure 1, dated 16.02.2022 | Nil   | 88.95   | -                   | -         | -        | -       | Factory land and building in the name of the promote r directors relinquis hed. |
| 1   | Total  |                  | 4414922366        | 4414922366                |  |   |     |   |   | 88.95   |                     |           |          |         |   |
| No  | te   |                  |                   |                           |  |   |     |   |   |   |                     |           |          |         |   |

<sup>1.</sup> The admission of the claim is not meant to fix the responsibility on the Liquidator to pay the admitted claim amount. The proceeds from the sale of the liquidation assets shall be distributed in the order of priority as provided in section 53 of IBC, 2016.

<sup>2.</sup> The acceptance of claim is on the condition that the claimant has agreed to rectify the discrepencies pointed out in the documents submitted and communicated.

<sup>3.</sup> The admitted amount is subject to change in the event any new information is available to the Liquidator.